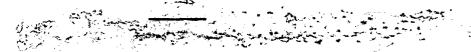
CENTRAL ADMINISTRATIVE TRIBUNAL: ERNAKULAM

Dated Wednesday the nineth day of August, One thousand, nine hundred and eighty nine.

Present

Hon ble Shri NV Krishnan, Administrative Member



Registration No.OA 232/89

KK Parvathy

: Applicant

<u>Vs</u>

- 1 Union of India rep. by the General Manager Southern Railway, Madras
- 2 Divisional Personnel Officer Southern Railway Trivandrum
- 3 Executive Engineer (Constn.) Southern Railway, Trichur
- 4 The Assistant Engineer (Constn.) Southern Railway, Trichur
- 5 Chief Permanent Way Inspector, Southern Railway (Constn.) Trichur
- 6 The Permanent Way Inspector
 Southern Railway, Chalakudi : Respondents

M/s K Ramakumar, VR Ramachandran Nair

and P Nandakumar

: Counsel of Applicant

Smt Sumathi Dendapani

VL

: Counsel of Respondents

ORDER

Shri NV Krishnan, Administrative Member

The applicant, a casual labourer who had attained temporary status, was screened alongwith 13 others women for regular appointment. as women khalasi. On being selected, she was posted as a temporary woman Khalasi by the order dated 7.3.89 (Annexure-A) under the Permanent Way Inspector, Chalakudi. This application is directed against this order. The ground adduced is that 13 others who have been selected alongwith the applicant have been posted to work in the

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Office of the Assistant Engineer, Trichur and in the Office of the Permanent Way Inspector, Chalakudi. It is contended that the applicant has passed the SSLC Examination, while many of the remaining 13 persons are educated only upto 8th Class. Yet, excepting the applicant, all the other 13 persons, including another lady, Sarada, have been posted to that office. Among those posted are able bodied young men, less educated than the applicant who could as well work in the gang. She alleges that the posting to the gang has been done deliberately by the Assistant Engineer, with a view to humilate the applicant.

The Respondents have denied these allegations made in the application. It is stated that 8 Women books.

Mazdoors were screened including the applicant, and, being empanelled as Women Khalasis, are-posted under the PWI

Chalakudi. It is denied that the Office of the

Assistant Engineer, Trichur or PWI halakudi has such posts
a large number of vacancies as to absorb the 13 people screened and selected as alleged in the application.

It is stated that under the PWI halakudi there are only
2 Assistant PWIs and 2 clerks in the office. The rest are in the field/gangs and for the first time a separate formation of women Khalasis has been constituted. They have also denied the existence of many vacancy in the office and have stated that the applicant, therefore, cannot be accommodated in the office.

- The learned counsel for the parties advanced lengthy arguments both when the interim relief was considered as well as at the final hearing. I have perused the records of the case and carefully considered the arguments advanced.
- In the absence of any specific proof adduced by the applicant, it cannot be believed that as many as 13 persons of Grade D who have been posted in the Office of the Assistant Engineer, Trichur and of the Permanent Way Inspector, Considering the fact that both these functionaries Chalakudi. in darge are essentially enlarged of the field work, it is inconceivable that they can have a large office to accommodate 6 to 7 It is specifically stated Grade D persons in each office. in the counter affidavit that the office of the PWI consisting of only the PWI himself, 2 Assistant PWIs and 2 Clerks. Therefore, the question of posting a large number of persons in the office does not arise. The applicant has no doubt filed an affidavit on the 10th July, 89 stating that 6 persons are working in the office of the PWI Lhalakudi and 9 persons are working in the office of the PWI Trichur. This has been effectively countered by the affidavits of PWI Lhalakudi and PWI Trichur. The latter has stated that as khalasis in the bills, there are 11 women working under him, including Sarada. Sarada alone is from Trichur District, she has been given engagement in the yard at Trichur where she under took the work such as counting and stacking bolts, round spikes etc.

After this work is over she will be sent with other women Khalasis.

- on 27th July, 1989 that the applicant was all along working in the office from 1973 because of her educational qualifications. If that had been so, this could have been mentioned specifically in the application itself. In any case in view of the fact that a specific statement has been made that in the Office of the PWI Chalakudi there is no post of Khalasi exists, the question of considering her appointment in the office does not arise.
- our attention to counter affidavit filed by the Southern Railway in TAK No.772/87 in which it was contended that women mazdoors can never be absorbed as Gangman under the PWI considering the nature of work done in the gang. He therefore, argued that obviously the applicant and other cones have women who have been regularised and not been sent to the gang, but be posted in the office. The learned counsel of the Respondents contends that even now, the women have not been appointed to the Gang, they are only women a new formation,

 Khalasis which is totally different from a Gangman.

 Ly # Reported.
- It is also stated that as soon as the applicant joined at Chalakudi, she applied for a mutual transfer with K Ambujakshi, a woman Khalasis in PWI Trichur Section. This has been allowed by the order dated 15.3.89 (Ext.R3).

The learned counsel for the Respondents contends that

K Ambujakshi is not working in the office at Trichur.

and the very fact that the applicant has sought a mutual

transfer with her shows that the applicant has no objection

in any fluction

to work as a woman Khalasi In any case there is no vacancy

where she can be appointed.

Having considered these facts, I am of the view that the Respondents are fully justified in stating that the applicant has to work as a woman Khalasi and that she cannot be appointed in the office because there is no vacancy for her either at Thalakudi or at Trichur. for the present, it appears that it will not longer be proper to make her work under the PWI Thalakudi considering the fact that these proceedings show that their relations will not be smooth. It is seen from Ext.R3 that the mutual transfer between the applicant and K Ambujakshi has been ordered. which appearences is will in borer, pursuance of that ordery the applicant may now report to PWI Trichur Section in place of K Ambujakshi. the applicant will be paid wages for the period she worked under the PWI Lhalakudi in pursuance of the interim orders passed in this case even that period be after the date of the Ext.R3 order.

9 With the aforesaid directions this application is dismissed.

(NV Krishnan)
Administrative Member
9.8.89

30-6-89

CCP-15/89 in 0A232/89

CISN & NVIS

Mr VR Romachendran Nair for the petitioner Sml. Somath Dondapani for respondents

petitioner. Notice to the respondents on he contempt petition (who is said to be the 6th Respondent in the O.A) to appear through Advocate on 4.7.89

Wh 30-6-87

SPM

Mr K Ramachandran Nair for applicant Mrs Sumathi Dandapani for respondents

Heard the learned counsel for both the parties on the CCP and also on M.P-481/89 for wacating the interim relief.

The learned counsol of the applicant states that as many as 6 Khalasis under PWI, Chalakudy and more than 9 Khalasis under PWI, Trichur are working in their respective offices, even though they are held in the post; in the Ganges. The learned counsel states that the applicant could have also accommodated in the office of PWI, Chalakudy in compliance of the direction of this Tribunal on 22.6.89.

4-7-85

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Before any further directions are given, the learned counsel of the applicant is directed to file reply within 2 weeks with a copy to the learned counsel of the respondents.

List for further directions on the M.P. and the CCP on 10.7.89.

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SPM

4-7-89

Smt. Sumathi Dandapani for the respondent V. R. Ramachandran Nair for the applicant

The learned counsel for the applicant has filed an affidavit regarding certain Khalasis working in office under PWI, Chalakudi and Trichur. A copy of the affidavit has been given to the learned counsel for the respondents today who desires to file a reply. She undertakes to file reply within one week with copy to the counsel for the applicant. List for further direction on M.P. and CCP on 12.7.89.

537 10.7.89 10.7.89

O.A. 232/89

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12.7.89

Shri K.Ramakumar-for applicant. Smt.Sumati Dandapani-for Rlys.

SPM

Permanent Way Inspector Shri T.O. Antony is He admits that for certain reasons relating present today. to the merits of the order passed by this Tribunal on 22.6.89 he has not allowed the applicant to take over to assume duties in the office under him. The learned counsel for the respondents states that there is no post in the office of P.W.I. Chalakudi where the applicant could be posted. Be that as it may the PWI is directed to comply with the order passed by this Tribunal on 22.6.1989 and allow the applicant to resume duty in the office until further orders. This should be complied with by tomorrow(13.7.89) and the learned counsel for the respondents is directed to report compliance on 13.7.1989 itself. The learned counsel for the respondents wants to file an application for review of the order dated 22.6.1989 it should be taken up alongwith the M.P. No. 401/89 in which she has asked for the vacation of the interim order. This case may be listed for further directions on the C.C.P. on 13.7.1989. P.W.I is also directed to be present in the Court tomorrow (13.7.1989) at 2.30 PM.

12.7.1989

SPM

Mr VR Ramachandran Nair for applicant Mrs Sumathi Dandapani for respondents Mr TO Antony, PWI

The learned counsel for the railways, Smt Sumathi Dandapani states that the applicant has reported to duty and she has been accommodated in the office of PWI, Chalakuty in compliance of the orders passed by the Tribunal on 22.6.89. Accordingly the notice for comtempt of discharge and the CCP is disposed of as closed.

The learned counsel for the respondents states that she has filed an application for review of that order dated 22.6.89 with a copy to the opposition. Let the review application, if it is otherwise in order, be listed before Shri N.V.Krishnan, Hon'ble Member(A) on 18.7.89.

A copy of this order may be placed on the case file of OA-232 of 89.

13-7-89

13-7-89

Order Communicated on 18.789.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

In OA 232/89
DATE OF DECISION 1.6.92

K.K.Parwathy Applicant (s)

Mr. N.C.Joseph Advocate for the Applicant (8)

Versus

U.O.I. General Manager, Respondent (s)

Smt. Sumathi Dandapani Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. N.V. Krishnan, Adminis rative Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not?

3. Whether their Lordships wish to see the fair copy of the Judgement?

4. To be circulated to all Benches of the Tribunal ?

therefore, now taken for disposal.

JUDGEMENT

This review application has been filed seeking a review of the order dated 9.8.89 passed by me in 6A 232/89. It was placed before me on 29.3.91 but I had directed that the review application be kept pending in view of the judgment of the Supreme Court in Amulya Chandra Kalita Vs.Union of India and others / JT 1990(1) SC 558. 7 holding that one Member sitting alone cannot decide an application filedbefore the Tribunal. However, in a subsequent case / Dr Mahabal Ram Vs. Indian Council of Agriculatural Research and others (civil appeal No. 2381/91 arising out of SLP 6728/90 / the Supreme Court has observed that under the provisions of law, a Member of the Bench sitting alone can dispose of a case filed before the Tribunal subject to certain conditions stipulated in that judgment. The R.A. is,

- The applicant has also filed MP 266/90 dated 21.3.90 for condonation of delay which has occurred in the filing of this RA. The review applicant has stated that she had moved SLP 1478/89 before the Supreme Court and claims that during the course of the preliminary hearing after which the SLP was dismissed the Supreme Court observed that a review petition could be preferred before the Tribunal.
- of the original order was passed on 19.8.89. A perusal of the original record of the case shows that the aforesaid SLP was dismissed by the Supreme Court on 19.12.89. It is stated that the further delay is due to the fact that there was a change of counsel for which the consent of the former counsel was to be taken. The delay thereafter is explained and hence the MP is allowed and the delay condoned.
 - 4. I am matisfied that this application can be disposed of without hearing the parties and I proceed to . do so.
 - 5. I have perusedthe application. The application does not bring out any error apparent on the face of the record which requires a review of the order. It therefore deserves to be dismissed. The only ground which merits consideration is the apprehension that in the light of the order passed, the applicant might have to continue to remain in the gang and the respondents might not give her an opportunity to work in the office, even if there is a vacancy therein.

6. While nothing hasbeen produced to justify this apprehension, I have only to clarify that the respondents cannot construe the original order to stand in their way of giving engagement to the applicant in theoffice to do office work of there is scope for it. With this clarification this review application is dismissed.

(N.V.Krishnan) Administrative Member

1.6.92

18/7/88

Phisait: - Sms. Sim. the Delepan - Count de Reme Appleant.

& k. Rais kun, - Count for Mi Respondet a LA.

Comsel for Meno Amlieant heard. Shi k. Ran kuman hus læke notice og thi apprileation and prays for hime to file veryly to the Neuma Apphienti. He may do so and sence Copy on the consel of name symbole and.

me O. A is Complete in all unspects escept for the permission sought by Connel of Reporders to fle a appidavit snown in by ONI Trichm in neply to the affidavit dated 10/5/88 filed by the applicant. As his applicant heferes to the eigenent of centain persone in the Ofo. P.W.I. Trichm, the permission Sought by the County insportat i graded. A Copy of he affidavit of PWI Tricher may also be handed over to the Commely quilieant. me o. A. his be fuilly heard an 28/7/89.

> Vhry 1817/89